

Government of Jammu and Kashmir
Health and Medical Education Department
Civil Secretariat, Jammu/Srinagar

Notification

Jammu, the 13th March, 2020.

S.O 103 .-In exercise of the powers conferred by section 2 of the Epidemic Diseases Act, 1897(Act No. 3 of 1897), the Lieutenant Governor hereby makes the following regulations; namely:-

1. Short Title and Commencement. – (1) These regulations may be called the Jammu and Kashmir Epidemic Diseases, Malaria and Dengue Regulations, 2020.

(2) They shall come into force at once and shall remain valid for two years from the date of their publication in the Official Gazette.

2. Definitions:- -In these regulations, unless the context otherwise requires:-

(a) “**Epidemic Diseases**” shall mean Malaria and Dengue;

(b) “**Passive Surveillance Centre**” shall means any place which may be declared by the Deputy Commissioner concerned in exercise of the powers conferred upon him to be a Passive Surveillance Centre, where a patient reports as a case of fever.

(c) “**Inspecting Officer**” shall mean the person appointed by Director Health Service Jammu/Kashmir or the Civil Surgeon of the District concerned in the Union Territory of Jammu and Kashmir to be an Inspecting officer.

3. Inspecting Officer. __ (1) An inspecting officer, who for some reasons is prevented from discharging all or anyone of the functions may be order in writing appoint District Health Officer, Senior Medical Officer, Epidemiologist, Entomologist, Medical Officer, Assistant Malaria Officer, Assistant Unit Officer, Health Supervisor, Multipurpose Health Supervisor(Male), Multipurpose Health Worker(Male), Entomological Assistant, Field Assistant, Insect Collector or Insect Setter as he may deem fit to discharge such function.

(2) Every officer/official so appointed shall so far as such functions are concerned be deemed for the purposes of these regulations to be an Inspecting Officer.

4. Powers and duties of Inspecting Officer.-(1) An Inspecting Officer may enter any premises for the purpose of fever surveillance, treatment, anti-larval measures, fogging or spray. He may also authorize any other person of his team to enter such premises along with him as he considers necessary.

(2) An Inspecting Officer may enquire whether there is any reason to believe or suspect that such person is suffering from Malaria or Dengue and such person shall comply with his directions.

(3) Whether as a result of such inspection or examination or otherwise, the Inspecting Officer considers that there is reason to believe or suspect that such person is or may be infected with malaria or Dengue, he may direct such person to give his blood slide/blood sample for examination and take such treatment as the Inspection Officer may deem fit. In case of minor, such order shall be directed to the guardians or any other adult member or the family of them minor.

(4) The Inspecting officer may order any premises to be sprayed with the insecticide or enter any domestic water collection to be treated with Larvicides.

5. Procedure to be followed by Health Institutions.-(1) The Doctor in concerned Government Health Institution and the registered medical private practitioners of the private hospitals/clinics are required to get the blood slide prepared for each fever case reported besides follow the presently adopted procedure of Rapid Diagnostic Test(RDT) by them. A patient can be declared positive for Malaria only on the basis of the microscopic result and not by RDT. The information of the positive case of the Malaria should be sent to the nearest Government Health Institution immediately after the diagnosis.

(2) The blood slide of the positive case shall be submitted to the representative of the department of Health within Seven(7) days and the above functionaries shall ensure the complete Radical Treatment of the malaria positive case with Chloroquine along with Primaquine as per the Drug Policy of malaria issued by Government of India and Government of Jammu and Kashmir from time to time.

(3) A patient found positive for Malaria on Rapid Diagnostic Test (RTD) and found negative on microcopy or microscopy is not done in such a case due to any reason, will be considered a case of Clinical/suspected Malaria until and unless confirmed by microscopic examination. Such case can be given full course of treatment will Chloroquine Primaquine(which can be given to microscopic confirmed case).

(4) The doctors in Government Health Institution and the registered medial private practitioners of the private hospitals/clinics shall immediately inform the office of Civil Surgeon of the concerned district, if a suspected case of Dengue is reported at their health Institution.

(5) The blood samples of all Dengue suspected case shall be sent to the Government Health Institution of the concerned District, for the test of ELISA (Enzyme Linked Immunosorbent Assay) technique in additional to presently adopted procedure of Rapid. Diagnostic Test (RDT) by them. A patient can be declared positive for Dengue only on the basis of ELISA technique of testing and not by RDT. The information of the positive case of the Dengue shall be sent to the office of the Civil Surgeon immediately after the diagnosis.

(6) The management of the Dengue suspected/confirmed cases need to be done as per the guidelines issued by the Government of India from time to time, which are available on the website of the Department of NVBDCP, Government of India and Department of Health and Medical Education Jammu and Kashmir (www.jkhealth.org.in)

By order of the Lieutenant Governor.

Sd/-

Atal Dulloo (IAS)

Financial Commissioner,
Health & Medical Education Department

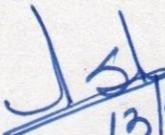
No. HD/Plan/48/2019

Dated: 13 /03/2020

Copy to the: -

1. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
2. Joint Secretary (J&K) Ministry of Home Affairs, Government of India.
3. Secretary to Government, General Administration Department.
4. Secretary to Government, Department of Law Justice & Parliamentary Affairs.

5. Divisional Commissioner Jammu / Srinagar.
6. Director SKIMS, Soura Srinagar.
7. Mission Director, National Health Mission, J&K.
8. Principal, Government Medical College, Jammu/ Srinagar /Baramulla /Anantnag/Doda/Kathua/Rajouri.
9. Director, Health Services, Kashmir/ Jammu.
10. Director, Family Welfare, MCH & Immunization, J&K.
11. Director, Indian Systems of Medicine, J&K.
12. Managing Director, J&K Medical Supplies Corporation Ltd.
13. State Drugs Controller, Drugs & Food Control Organization, J&K.
14. All Deputy Commissioners.
15. Director Archives, Archeology & Museum J&K.
16. OSD to the Advisor (B) to Hon'ble Lieutenant Governor, J&K.
17. General Manager, General Manager, Government Press, Jammu for publication in the next issue of the Government Gazette.
18. All Chief Medical Officers of Health Department.
19. Private Secretary to the Chief Secretary.
20. Private Secretary to Financial Commissioner, Health & Medical Education Department.
21. Incharge website for hosting the S.O on the official Website.
22. Stock file.


13/08/2020

(Sajad Amin Shah)

Additional Secretary to Government
Health & Medical Education Deptt.

